

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 41/TT/2022

Subject : Petition for determination of transmission tariff from COD to 31.3.2024 for three number of assets under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B)"

Petitioner : Power Grid Corporation of India Limited

Respondents : Assam Electricity Grid Corporation Ltd & Ors.

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Sneha Singh, Advocate, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Arjun Agarwal, Respondent No.8/NER-II TL

Petition No. 167/TT/2022

Subject : Petition for determination of transmission tariff from COD to 31.3.2024 for transmission assets under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-V.

Petitioner : Power Grid Corporation of India Limited

Respondents : Assam Electricity Grid Corporation Ltd & Ors.

Date of Hearing : 6.2.2024

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Sneha Singh, Advocate, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Mukesh Bhakar, PGCIL
Shri Prashant Kumar, PGCIL
Shri Arjun Agarwal, Respondent No.8/NER-II TL



Record of Proceedings

The orders in the instant petitions were reserved on 22.5.2022. However, the orders could not be issued prior to Shri I.S. Jha, Member, demitting the office. Accordingly, the matter is listed for hearing today.

2. Learned counsel for the Petitioner submitted that the arguments were already made in the matter and the Commission may accordingly pass orders.

3. Learned counsel for Respondent, NER-II TL has filed Petition No. 134/MP/2021 seeking the reliefs of '*change in law*' and '*force majeure*' in case of the transmission lines and elements under TBCB and the same are related with the transmission assets of the Petitioner in Petition Nos. 41/TT/2022 and 167/TT/2022. He further submitted that Petition Nos. 41/TT/2022 and 167/TT/2022 were heard together with Petition No. 134/TT/2021 therefore, the instant Petition Nos. 41/TT/2022 and 167/TT/2022 may be heard alongwith Petition No. 134/TT/2021 and orders may be reserved and pronounced simultaneously.

4. In response, learned counsel for the Petitioner submitted that orders may be reserved in the instant Petition Nos. 41/TT/2022 and 167/TT/2022, and that Petition No. 134/MP/2021 may be listed separately.

5. After hearing the parties, the Commission observed that Petition No. 134/TT/2021 will be listed separately and reserved order in the instant Petition Nos. 41/TT/2022 and 167/TT/2022.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

